CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. 0A 542 of 96

Present: Hon'ble Dr.B.C.Sarma, Administrative Member Hon'ble Mr.D.Purkayastha, Judicial Member

ANUKUL CH. DAS

VS

UNION OF INDIA & ORS.

For the applicant: Mr.P.T.Banerjee, counsel For the respondents: Mr.P.K.Arora, counsel

Heard on : 20.12.96

Order on : 20.12.96

ORDER

B.C.Sarma, A.M.

The dispute raised in this application is about the payment of salary and wages to the applicant by the respondents for the period from 24,10.89 to 8.11.89. The applicant also contends that he had submitted a detailed representation in this regard to the DRM Howrah which is at page 37 Annexure A/5 to the application. The representation is dated 4.9.94. The representation has not yet been disposed of and hence, the application.

- When the admission hearing was taken up today, Mr. Arora, Accounsel for the respondents submits that there was no instruction from his client and, therefore, he could not file any short reply as directed by the Tribunal earlier. However, Mr. Arora submits that as per the admission of the applicant himself, there was a Disciplinary Proc-eeding pending against him and, that is why, no payment could be made to the applicant.
- Heard both the counsel and on perusal of the records we are of the view that a suitable direction; be given to the respondents.

 In view of the above, the matter is disposed of at the
- stage of admission itself with the direction that the representation

dated 4.9.94 shall be considered by the respondents concerned and they shall pass a speaking order thereon as per rules which shall be conveyed to the applicant. All the above actions shall be taken by the respondents within a period of 4 months from the date of communication of this order. No order as to costs.

MEMBER (J)

ME MBER (A)